

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.220
CP/19(AHM)2023

Proceedings under Section 241-242 r.w 246 r.w 339 of Co. Act, 2013

IN THE MATTER OF:

Union of India, Ministry of Corporate Affairs
V/s
Diamond Power Infrastructure Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 05/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Devang Vyas,. (Add.S.G) Sr. Adv a.w.
Mr. Ankit Shah, Adv (CGC). a.w Manir Garg, (I.O)
Mr. Pradeep Yadav, Sr. P.P.
For the Respondent :

ORDER
(Hybrid Mode)

Learned senior counsel for the Applicant submits that two IAs have been filed in support of this main petition which are under scrutiny in the registry and this main matter may be taken up along with those IAs.

Re-list on 05.08.2024

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)